

LOK SABHA

BULLETIN-PART II (General Information relating to Parliamentary and other matters)

Nos. 5954 – 5959] [Wednesday, January 25, 2023/ Magha 5, 1944 (Saka)

5954.

Table Office

No 'Zero Hour' on 31 January and 1st February, 2023

Members are informed that, owing to Address of President to both Houses assembled together on 31st January, 2023 and Presentation of Union Budget on 1st February, 2023, there will be no 'Zero Hour' on 31st January and 1st February, 2023.

Members are also informed that matters of Urgent Public Importance raised during 'Zero Hour' will be taken up from 2nd February, 2023. **However, it is for kind information of members that to raise Matters of Urgent Public Importance during 'Zero Hour' on Thursday, the 2nd February, 2023, they may table notices from 1000 hours on Wednesday, the 1st February, 2023 to 0900 hours on Thursday, the 2nd February, 2023 either online through e-portal or manually in Parliamentary Notice Office (PNO) and all such notices so received will be balloted on Thursday, the 2nd February, 2023 soon after 0900 hours.**

Kind cooperation of Hon'ble members is solicited.

5955.

Table Office

Process to submit notice and procedure for raising Matters of Urgent Public Importance after Question Hour i.e. during 'Zero Hour'

Hon'ble members are informed that an e-portal has been put in place to facilitate members to submit their notices online to raise matters of Urgent Public Importance during 'Zero Hour'. Members can also physically hand over the notices of 'Zero Hour' for which printed form is available in the Parliamentary Notice Office. The following procedure for raising Matters of Urgent Public Importance during 'Zero Hour' shall be followed:

- (i) Notices may be given by the members from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House;
- (ii) The notices received upto 0900 hours on the Session day on which the members desire to raise their matters in the House would be put to computerised ballot after 0900 hours;

(iii) **Twenty matters**, as per their priority in the **ballot**, will be allowed to be raised on a day. However 4-5 notices over and above these twenty matters **may** be allowed to be raised on the basis of their importance **at the discretion of Hon'ble Speaker**;

(iv) The order in which the matters will be raised shall be decided by the Hon'ble Speaker at his discretion;

(v) The matter proposed to be raised **should be under the jurisdiction of the Government of India** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so;

(vi) Matter proposed to be raised **should not contain any statement making allegations**; and

(vii) Notices shall not relate to matters within the jurisdiction of Speaker.

2. Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1000 hours on Friday or last working day of the previous week and 0900 hours on Monday or first working day of the week.

3. The portal will **not remain operational** from immediately after 0900 hours to 1000 hours on all Session days.

4. Zero Hour portal will be opened from 1000 hours on Wednesday, 1st February, 2023. The portal will remain open on Saturdays, Sundays and holidays for tabling notices online. **Accordingly, notices for raising matters on Thursday, 02.02.2023 may be given from 1000 hours on Wednesday, 01.02.2023 to 0900 hours on Thursday, 02.02.2023 and all such notices so received will be balloted on Thursday, 02.02.2023 after 0900 hours.**

Kind cooperation of Hon'ble members is solicited.

5956.

Table Office

Display of result of ballot regarding Matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised during 'Zero Hour' received from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office soon after 0900 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the 'UPDATES' column of Lok Sabha website immediately after the ballot process is over.

Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode;**
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

- (viii) **Notices of Urgent Public Importance under Calling Attention (rule 197) shall be entertained from 25.01.2023.**

Kind cooperation of Hon'ble members is solicited.

5958.

Parliament Library (Circulation Counter)**Display of select books during floral tribute ceremony to be held on the occasion of birth anniversary of Lala Lajpat Rai in the Central Hall, Parliament House on 28 January 2023**

The Hon'ble Members are informed that during the floral tribute to be held on the occasion of the birth anniversary of Lala Lajpat Rai in the Central Hall, Parliament House on 28 January 2023, select books on and by Lala Lajpat Rai, available in the Parliament Library will be on display from 9:00 AM to 2:00 PM. The list of books pertaining to the aforementioned dignitary as available in the Parliament Library can also be accessed online on the Parliament Library Home Page at the address:

https://164.100.47.193/dignitaries_file/lajpatrai_e.pdf

The Hon'ble Members are requested to kindly make it convenient to visit the above exhibition/display of select books.

5959.

Parliament Security Service**Regulation of Vehicular Entry in Parliament House Complex**

Members are informed that the Iron Gate No.1 and Building Gate No.1 in Parliament House will remain closed for allowing execution of work between existing Parliament and New Parliament Building by CPWD till completion of the said work. Accordingly, the entry/exit of vehicles of Hon'ble Members and official vehicles will be regulated in PH Complex through Talkatora Road-I (Gurudwara Rakabganj Side) and Talkatora Road-II (Transport Bhawan Side). The Building Gate No.4, PH will remain open on round-the clock basis for entry into the Parliament House Building.

Kind co-operation of Hon'ble Members is solicited.

UTPAL KUMAR SINGH
Secretary General